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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4399/2023

INDIAN INSTITUTE OF INSURANCE SURVEYORS AND LOSS
ASSESSORS (IISLA) Petitioner

Through: Mr. Akash Deep Gupta, Advocate

versus

GENERAL INSURERS (PUBLIC SECTOR) ASSOCIATION OF
INDIA (GIPSA) & ANR Respondents

Through: Mr. Vishnu Mehra, Advocate for R-1

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

11.07.2023

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CM APPL. 34632/2023

1. This is an application for deletion of Respondent No.1 from the array of parties on the ground that Respondent No.1 is not a legal entity.
2. Issue notice.
3. List on 12.09.2023, i.e., the date already fixed in the matter.

SUBRAMONIUM PRASAD, J

JULY 11, 2023

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